

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION NO. 2197
TO BE ANSWERED ON MONDAY, MARCH 8, 2021
PHALGUNA 17, 1942 (SAKA)**

CADRE RESTRUCTURING OF CBIC

† **2197: SHRI LALLU SINGH**

Will the Minister of FINANCE be pleased to state:

- a) whether the Government is contemplating to restructure the cadre of CBIC after the implementation of GST;
- b) if so, whether it will be in line with the administrative structure of CBDT and if so, the details thereof;
- c) whether CBIC has included all the stakeholders of the department in the present cadre restructuring committee as its members and if so, the details thereof;
- d) whether it is a fact that in the cadre restructuring proposal, the number of posts in all the cadres have been fixed in proportion to the stipulated functions in the CGST Act, 2017 and if so, the details thereof;
- e) whether the Government proposes to fix the number of officers/employees in the proposal in proportion to the demography of the areas, number of tax payers and collected revenue and if so, the details thereof?

**ANSWER
MINISTER OF STATE FOR FINANCE
(SHRI ANURAG SINGH THAKUR)**

- (a) Yes, Sir.
- (b) No, Sir. It will not be in line with the administrative structure of CBDT.
- (c) No, Sir. There was no Cadre Restructuring Committee constituted by CBIC. However, consultations were held with all stake holders including officers and staff federations/associations representing Group A, B and C cadres.
- (d) and (e) Yes Sir. The shift in indirect tax administration and its business processes due to introduction of GST has been taken into consideration while formulating the Cadre Restructuring proposal. The average tax payer and revenue base and the geographical contiguity are the two salient principles of the cadre restructuring proposal.
